

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 35

C.P. (IB)/1285(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: PUNJAB NATIONAL BANK V/S SANJEEB
RANJEET DAS

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Yash Dhruva, Advocate a/w Mr. Sahil Charniya i/b MDP & Partners appeared for the Petitioner.
2. Mr. Amey Hadwale, Advocate a/w Ms. Geeta Lundwani, Advocate appeared for the Personal Guarantor.
3. Mr. Yash Joglekar a/w Abhishek Thoke i/b Yash Jogalekar appeared for the RP.
4. Learned Counsel for the Personal Guarantor informs that rejoinder filed by the Petitioner has made out new case by introducing new facts which needs to be replied.
5. Accordingly, seeks liberty to file sur-rejoinder. Liberty allowed. No further liberty shall be granted to either party.
6. List this matter on **15.04.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)